

**GOVERNMENT OF INDIA
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION
LOK SABHA**

UNSTARRED QUESTION NO:2151
ANSWERED ON:24.07.2014
RIGHT TO USE DAM WATER
Patil Shri Shivaji Adhalrao

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:

- (a) the criteria laid by the Government for the use of water of dams by the surrounding villages/areas/districts;
- (b) whether it has come to the notice of the Central Government that the people of the surrounding villages/areas/districts are not permitted to use the water of the dam and the people of the upper stream of the rivers are also being deprived from use of water of the rivers; and
- (c) if so, the details thereof along with the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION;
PARLIAMENTARY AFFAIRS AND TEXTILES

(INDEPENDENT CHARGE).(SHRI SANTOSH KUMAR GANGWAR)

(a) Water being a State subject, State Governments make allocations of water for different uses viz. drinking, irrigation, industrial, etc. as per the project designs, taking into consideration their priorities and requirements and the provisions of the National Water Policy and State Water Policies.

(b)&(c) No specific reference in this regard has come to the notice of the Ministry of Water Resources, River Development and Ganga Rejuvenation.